

Central Administrative Tribunal  
Jodhpur Bench

ORDER SHEET

Application No. of

Applicant(s) Respondent(s)

Advocate for Respondent(s)  
Applicant

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Notes of the registry Orders of the Tribunal

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OA No.290/00131/15

Maesh Ozha vs. Ministry of Finance

Date of Order: 08.01.2016

Mr. Kamal Dave, counsel for the applicant  
Mr. Sunil Bhandari, counsel for respondents

Counsel for the respondents submits that vide order of the CBDT dated 15<sup>th</sup> December, 2015 (copy of which is submitted) it has now been decided to include category of Office Superintendent and Steno Grade-I into the scheme of two advance increments on passing the departmental examination to the next higher grade. He further submits that in view of this order, the relief sought by the applicant has been granted.

In this context, counsel for the applicant submitted that in view of aforesaid order, the respondents may be directed to release the recovery of Rs. 94, 289/- so effected.

In view of above submissions, the OA is disposed of with directions to the respondents to release the recovery of Rs. 94,289/- as early as possible but in any case within three months from the date of receipt of a copy of this order.

The OA stands disposed of as above with no order as to costs.



(MEENAKSHI HOOJA)  
Administrative Member